

(b) whether the proposal has been finalised; and

(c) if so, the details thereof?

THE PRIME MINISTER/प्रधान मंत्री (SHRIMATI INDIRA GANDHI): (a) to (c) Current plans do not call for the construction in the near future of a nuclear power station in Rajasthan apart from the two units of 200 MW each under construction at Ranapratapsagar. However, the position is being periodically reviewed in relation to the overall power needs in different regions of the country.

#### NEW ECONOMIC POLICY

853 SHRI SUNDAR MANI PATEL:

SHRI K C PANDA:

SHRI CHANDRAMOULI JAGARLAMUDI:

Will the Minister of INDUSTRIAL DEVELOPMENT/ औद्योगिक विकास मंत्री be pleased to state:

(a) whether Government are evolving a new economic policy based on past experience of the performance of the industrial sector,

(b) whether the new policy envisages more emphasis on the joint sector, and

(c) if so the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT/औद्योगिक विकास मंत्रालय में राज्य मंत्री (SHRI GHANSHYAM

OZA): (a) to (c) After consideration of the recommendations made by the Industrial Licensing Policy Inquiry Committee (ILPIC) and the views expressed by the Administrative Reforms Commission and the Planning Commission with regard to the performance of the industrial sector in the past Government have already announced its new industrial licensing policy in February, 1970. The new industrial licensing policy aims at accelerating the pace of economic and industrial growth consistent with the socio-economic objectives of the Government. The new policy gives emphasis to the expansion of the public sector in new directions as also to rapid growth of the small scale and medium sectors of industry, while the further growth of the Larger Industrial Houses as also foreign-majority concerns is sought to be regulated into avenues of heavy investment' and 'the Core' industries.

Government has also accepted the 'joint sector' concept enunciated by the ILPIC, which envisages a greater degree of participation in management, particularly at policy levels, by public financial institutions in the case of major projects involving substantial assistance from these bodies. These institutions are expected to insert a convertibility clause in future loan agreements involving relatively large amounts, which would enable them to exercise an option for converting loans into equity, either wholly or partly, within a specified period of time. A copy of the Press Note issued in this regard is attached [See Appendix LXXVIII Annexure No 3].

#### CBI RAID ON NDMC PREMISES

854 SHRI K C PANDA:

SHRI M K MOHTA:

SHRI LOKANATH MISRA:

SHRI SUNDAR MANI PATEL:

Will the Minister of HOME AFFAIRS/ गृह मंत्री be pleased to state:

(a) whether the attention of the Government of India has been invited to a report published in the Times of India, dated the 23rd July, 1971, to the effect that the Central Bureau of Investigation and the Vigilance Commission in a co-ordinated raid seized hundreds of files of the New Delhi Municipal Committee, and

(b) if so, the reasons for such a raid and the seizure of files?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS/ गृह मंत्रालय में राज्य मंत्री (SHRI K C PANT): (a) and (b) The Government have seen the Press Report. There was neither any raid nor any seizure of files. With a view